



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं 13] नई दिल्ली, सोमवार, जनवरी 29, 2007 / माघ 9, 1928
No. 13] NEW DELHI, MONDAY, JANUARY 29, 2007 / MAGHA 9, 1928

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th January, 2007/9 Magha, 1928 (Saka)

THE NATIONAL TAX TRIBUNAL (AMENDMENT) ORDINANCE, 2007

No. 3 OF 2007

Promulgated by the President in the Fifty-eighth Year of the Republic of India.

An Ordinance to amend the National Tax Tribunal Act, 2005.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the National Tax Tribunal (Amendment) Ordinance, 2007. Short title and commencement.

(2) It shall come into force at once.

Amendment of
section 5.

2. In section 5 of the National Tax Tribunal Act, 2005 (hereinafter referred to as the principal Act), in sub-section (5),—

(i) the words “in consultation with the Chairperson” shall be omitted;

(ii) the following proviso shall be inserted, namely:—

“Provided that no Member shall be transferred without the concurrence of the Chairperson.”.

Amendment of
section 6.

3. In section 6 of the principal Act, in sub-section (2), in clause (b), for the words “seven years”, the words “five years” shall be substituted.

Amendment of
section 13.

4. In section 13 of the principal Act, in sub-section (1), the words “or any person duly authorised by him or it” shall be omitted.

A.P.J. ABDUL KALAM,
President.

K.N. CHATURVEDI,
Secy. to the Govt. of India.